

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:132  
ANSWERED ON:08.07.2014  
CRIME AGAINST WOMEN AND CHILDREN  
Pradhan Shri Nagendra Kumar

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether atrocities and crimes against women and children are being committed over the years;
- (b) if so, the total number of such cases reported/registered, accused arrested/ convicted, cases solved/unsolved, conviction rate achieved and the steps taken to solve all the pending cases and to improve upon the conviction rate of such cases along with the action taken against the guilty during each of the last three years and the current year, crime and State-wise;
- (c) whether the Government has conducted any study to find out the reasons for rise in such cases; and if so, the details and the outcome thereof; and
- (d) the effective measures taken/being taken by the Government to check such cases and provide security and safety to women and children in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a)& (b): As per data made available, States/UTs wise details of total number of cases registered under the crime against women and crime against children during 2011, 2012 and 2013 are given at Annexure-I and Annexure-II, respectively.

Ministry of Home Affairs has issued advisories on 04.9.2009 and 14.7.2010 on Crimes Against Women and Crime against Children, respectively to all State Governments/UTs. These advisories have advised State Governments to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women and children, set up Fast Track Courts, Family Courts, Crime Against Women/Children desks in each Police Station, improve the quality of investigations, minimize delays in investigations of crime against women and children and to undertake gender sensitization of the police

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personnel. These advisories specifically direct the States/UTs that "cases should be thoroughly investigated and chargesheets against the accused persons should be filed within three months from the date of occurrence, without compromising on the quality of investigation. Speedy investigation should be conducted in heinous crimes like rape, murder, etc. The medical examination of rape victims should be conducted without delay.

(c): Government has conducted number of studies on crime against women from time to time, and such studies have not exclusively revealed any tangible reasons for rise in such crimes.

(d): As per the Seventh Schedule to the Constitution of India, "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime lies with the States/UT Administrations. As regards the effective measures taken by the Government to check such cases and provide security and safety to women and children in the country, the details are attached at Annexure-III.